

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

DA.1480/94

decided on : 9-12-94

Between

Nanchaiah : Applicant

and

1. Union of India, rep. by
Secretary
Min. of Defence
Sena Bhavan
New Delhi

2. The Commandant
60 Coy ASC (Sup) Type 'G'
Secunderabad : respondents

Counsel for the applicant : K. Sudhakar Reddy
Advocate

Counsel for the respondents : N.V. Ramana, SC for

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

P:je

14
O.A.No.1480/94.

Date: 9/12/84

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

Heard Sri K.Sudhakar Reddy, learned counsel for the applicant and Sri N.V.Ramana, learned Standing Counsel for respondents.

2. The applicant herein is working as Boot-maker. It is stated for the applicant that he is entitled for the scale of Rs.260-400 in accordance with the Judgment dt. 29.9.1989 in O.A.No.443/1983. The said contention of the applicant herein is in accordance with the judgment quoted above. But the monetary benefit is limited by this of this O.A. Hence, this OA is disposed of as under:-

The notional pay of the applicant has to be fixed in the pay scale of Rs.260-400 with effect from 22.8.1983 whichever is later and the monetary benefits have to be given from 28.11.1993 as this OA was filed on 28.11.1994.

No costs. /

U
(R.Rangarajan)
Member(Admn.)

(V.Neeladri Rao)
Vice Chairman

Dated 9th December, 1994.

Deputy Registrar(A)CC

Grh.

To

Union of India, "Sehatmaan, Defence" ...

2. The Commandant, 60 Coy ASC (Sup) Type 'G' Trimulgherry PO Secunderabad.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

27/12/94

for filing 10/12/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

11-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No. in

O.A.No.

1480/94

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Not received

Dismissed for default.

Ordered/Rejected

No order as to costs.

DVM

